

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO: 656.2000

THURSDAY the 3rd day of JULY 2003

CORAM: Hon'ble Shri Kuldip Singh - Member (J)

Hon'ble Shri Shankar Prasad - Member (A)

Lawoo Ramchandra Chavan,  
Residing at 405, Saiprasad,  
Room No. 16, Kisan Nagar  
No.3, Thane.

...Applicant

By Advocate Shri S.S. Karkera

V/s

1. The Union of India through  
The Chief Supdt.,  
Central Telegraph Office  
Fountain, Mumbai.

2. The Sr. Supdt. Telegraph  
Traffic (O), Central  
Telegraph Office, Fountain  
Mumbai.

...Respondents.

By Advocate Shri V.S. Masurkar.

ORDER (ORAL)

{Per Kuldip Singh, Member (J)}

The applicant has come up with the grievance that he has not been given One Time Bound Promotion (OTBP). The applicant had prayed that the respondents be directed to conduct Review DPC for extending the benefit of One Time Bound Promotion Scheme.



...2...

2. The respondents have taken the objection that since the applicant is a permanent employee of BSNL, this Tribunal has no jurisdiction to entertain the application. There is no notification under Section 14(2) of AT Act, 1985 bringing the BSNL under the jurisdiction of this Tribunal.

3. The respondents have also relied upon the judgement in the case of BSNL V/s A.R. Patil, 2003(1) SLR 386. In view of the above this Tribunal has no jurisdiction to entertain the application. As such the same stands disposed of. The applicant may approach the proper forum in accordance with law.

*Shankar Prasad*

(Shankar Prasad)  
Member(A)

*Kuldeep*

(Kuldeep Singh)  
Member(J)

NS